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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2903/97

New Delhi, this the 30th day of May, 2000.

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE MR. H.O. GUPTA, MEMBER (A)

Sh. Vinod Saraswat, E-64, College Lane,
Tilak Bridge, New Delhi.

.....Applicant.

(By Advocate: None for the applicant)

VERSUS

1. Union of India : Through The
General Manager, Northern Railway,
Baroda House, New Delhi.

2. The Divisional Personnel Officer,
Northern Railway, DRM Office, New
Delhi.

...Respondents.

(By Advocate: Sh. P.M.Ahlawat)

O R D E R (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, M (J):

This case has appeared at Sl.No.5 of today's
cause list. We are informed that this case has been on
Board since 4.5.2000. It is also seen that the counter
reply on behalf of respondents has been filed as far back
as 5.5.98 and no rejoinder has been filed by the
applicant.

In the facts and circumstances of the case, it
appears that the applicant is no longer interested in
pursuing the case and the OA is accordingly dismissed for
default and non-prosecution. No order as to costs.


(H.O. Gupta)
Member (A)


(Mrs. Lakshmi Swaminathan)
Member (J)

/sunil/